The Andhra Pradesh University (Amendment) Act, 1995

Act 13 of 1995

Keyword(s):
Affiliated College, Aided College, Autonomous College, Constituent College, Department, Director of Higher Education, Head of Department, Hostel, Honours College, University Campus, University College

BE it enacted by the legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh University Acts (Amendment) Act, 1995.

(2) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette appoint.

2. In the Jawaharlal Nehru Technological University Act, 1972,

(1) In section 2, for clause (a) the following shall be substituted namely:

"(a). 'Council' means the Executive Council of the University constituted under section 11, " ;

(2) in section 11,
(i). for sub-section (1) along with the marginal heading the following shall be substituted, namely:—

THE EXECUTIVE COUNCIL

11. (1) The Executive Council shall consist of the following persons, namely:—

**Class-I-Ex-Officio Members**

(i). the Vice-Chancellor;

(ii). the Rector;

(iii. The Secretary to Government in the Education Department dealing with Technical Education or an officer in the Education Department dealing with the Technical Education nominated by the Government;

(iv). the Secretary to Government in the Finance & Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing.) Department nominated by the Government;

(v.) the Director of Technical Education.

**Class-II-Other Members**

(i). one senior professor of the University Colleges to be nominated by the Government.

(ii). one principal of the University Colleges to be nominated by the Government;

(iii). one principal of the affiliated colleges to be nominated by the Government;

(iv). one teacher from among the teachers of the University colleges to be nominated by the Government;

(v). one teacher from among the teachers of the affiliated colleges if any to be nominated by the Government;
(vi). four eminent persons representing Industry, Research and Development, Engineering and Technology, Architecture, Fine Arts, Physical and Social Sciences and Public life etc., to be nominated by the Government ;

(ii). for sub-sections (7), (8), and (9), the following shall be substituted, namely :-

"(7). (a). Every member of the Executive Council other than Ex-Officio member shall hold office during the pleasure of the Governor :

Provided that such members shall be eligible for re-nomination, so however that no such member shall hold office successively for more than two terms ;

(b). a nominated member of the Executive Council may tender resignation of his membership at any time. Such resignation shall be conveyed to the Vice-Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Government ;

(8) All casual vacancies among nominated members shall be filled by nomination by the Government.

(9) The Executive Council shall meet at least once in three months and may meet often if necessary" ;

(iii) for sub-section (12) the following shall be substituted namely :-

"(12) The quorum to a meeting of the Executive Council shall be one-third of the total number of members of six persons whichever is less.".

(3) For the words "Board of Management" wherever they occur, the words "Executive Council" shall be substituted.)

(1) in the Schedule, for Statute 2, along with the heading thereto, the following shall be substituted, namely:

"THE EXECUTIVE COUNCIL"

2(1) The Executive Council shall consist of the following persons, namely:

CLASS I - EX OFFICIO MEMBERS

(i) the Vice-Chancellor;
(ii) the Rector;
(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government;
(iv) the Secretary to Government in the Finance and Planning (Finance Wing.) Department or an officer in the Finance, and Planning (Finance Wing.) Department nominated by the Government;
(v) the Director of Higher Education/the Commissioner of Collegiate Education.

Class II - Other Members

(i) one senior professor of the University Colleges to be nominated by the Government;
(ii) four eminent persons of whom one shall be from among the Vice-Chancellors of Universities specified in the schedule to the Andhra Pradesh Universities Act, 1991 and the others from the fields of Industries or Commerce, or Legal, Engineering or Medical Professions or from such other fields of public life as the Government may consider useful to the University, to be nominated by the Government.
(2) Every member of the Executive Council other than Officio member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet at least once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons, whichever is less.

(2) For the words “Board of Management”, wherever they occur, the words “Executive Council” shall be substituted.


(1) in the Schedule, for Statute 2, along with the heading thereto, the following shall be substituted, namely:

THE EXECUTIVE COUNCIL

2. (1) The Executive Council shall consist of the following persons, namely:

Class-I - Ex-Officio Members

(i) the Vice-Chancellor;

(ii) the Rector;
(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government;

(iv) the Secretary to Government in the Finance & Planning (Finance Wing) Department or an officer in the Finance and Planning (Finance Wing) Department nominated by the Government;

(v) the Director or Higher Education/ the Commissioner or Collegiate Education;

(vi) the Executive Officer of the Tirumala Tirupathi Devasthanams;

(vii) the Director/Commissioner of Women Welfare.

Class II - Other Members

(i) One senior professor of the University Colleges to be nominated by the Government;

(ii) one Principal of the University Colleges to be nominated by the Government;

(iii) four eminent persons of whom three shall be women members from the fields of Industries or Commerce or Legal Engineering or Medical professions or from such other fields from public life as the Government may consider useful to the University to be nominated by the Government.

(2) Every member of the Executive Council other than Ex-officio member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet at least once in three months and may meet often if necessary.
(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less."

(2) For the words "Board of Management", wherever they occur, the words "Executive Council" shall be substituted.

5. In the Telugu University Act, 1985:

(1) In the Schedule, for statute 4, along with heading thereto, the following shall be substituted, namely:

THE EXECUTIVE COUNCIL

4. (1) The Executive Council shall consist of the following persons, namely:

Class I - Ex-Officio Members

(i) the Vice-Chancellor;
(ii) the Rector;
(iii) the Secretary to Government in the Education Department or an Officer in the Education Department nominated by the Government;
(iv) the Secretary to Government in the Finance and Planning (Finance Wing) Department or an Officer in the Finance and Planning (Finance Wing) Department nominated by the Government;
(v) the Director of Higher Education/the Commissioner of Collegiate Education;

(vi) the Director of Cultural Affairs.

**Class-II – Other Members**

(i) one senior professor of the University/Colleges to be nominated by the Government;

(ii) one Principal/Dean of the University Colleges to be nominated by the Government;

(iii) one Principal of the affiliated colleges to be nominated by the Government;

(iv) four eminent persons connected with Telugu language, literature and culture as the Government may consider useful to the University, to be nominated by the Government.

(2) Every member of the Executive Council other than Ex-Officio member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet at least once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one-third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting there of on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Executive Council, the members present at the meeting shall choose one of themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less.
(2) For the words "Board of Management", wherever they occur, the words "Executive Council" shall be substituted.

6) In the Andhra Pradesh Universities Act 1991,—

(i) for section 18 along with the heading the following shall be substituted namely:

The Executive Council

18(1). The Executive Council shall consist of the following executive council persons namely:

Class I-Ex-Officio Members:

(i) the Vice-Chancellor;

(ii) the Rector;

(iii) the Secretary to Government in the Education Department or an officer in the Education Department nominated by the Government;

(iv) the Secretary to Government in the Finance and Planning Department or an officer in the Finance and Planning Department nominated by the Government;

(v) the Director of Higher Education / the Commissioner of Collegiate Education:

Provided that in the case of Sri Venkateswara University, Tirupati, the Executive Officer, Tirumala Tirupathi Devasthanams, Tirupati shall also be the Ex-Officio Member.

Class II - Other Members:

(i) one senior professor of the University Colleges to be nominated by the Government;

(ii) one Principal of the University Colleges to be nominated by the Government;

(iii) one Principal of the affiliated Colleges to be nominated by the Government:

J. No.—1854—12
(iv) one teacher from among the teachers of the University Colleges to be nominated by the Government;

(v) one teacher from among the teachers of the affiliated Colleges to be nominated by the Government;

(vi) four eminent persons representing industry, agriculture, trade, commerce, education, public life, legal profession, social work etc. to be nominated by the Government.

(2) Every member of the Executive Council other than ex-Officio Member shall hold office during the pleasure of the Governor.

(3) The Executive Council shall meet at least once in three months and may meet often if necessary.

(4) Upon a requisition in writing signed by not less than one third of the total number of members of the Executive Council, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(5) In the absence of the Vice-Chancellor from any meeting of the Executive Council, the members present at the meeting shall choose one among themselves to preside over the meeting.

(6) The quorum for a meeting of the Executive Council shall be one-third of the total number of members or six persons whichever is less.

(7) On and from the commencement of this Act, all members of the Board of Management other than the Ex-Officio members of the respective Universities holding offices of such members shall cease to hold such offices and the Ex-Officio members of
the respective Boards of Management shall discharge the functions of the Board of Management concerned till such time the new Executive Council is re-constituted in accordance with the provisions of the principal Act concerned as amended by this Act.